

Successful Resolution Applicant informs that approved Resolution Plan contemplates vesting of the possession of the Corporate Debtor from the effective date which is defined in the approved Plan i.e. 22.02.2022. Accordingly, the order is modified accordingly to clarify that “*SRA shall pay all dues arising or accruing on or after 22.02.2022 within time, if any*”.

- 4) The Resolution Professional shall confirm this submission and in case there is any dispute on this date, he shall inform this Bench for issuance of further clarification in this regard.
- 5) Stand over to 30.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare